

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(CA)/80(CHE)/2022

NAME OF THE PETITIONER : P A Devendra Das (Rajalakshmi Stocks & Shares Pvt Ltd)

NAME OF THE RESPONDENT(S) : Rajalakshmi Stocks & Shares Pvt Ltd & Anr

UNDER SECTION : Sec 271(d),271(e) & 275 of CA, 2013

ORDER

Ld. Counsel Mr. A.M. Sridharan for the Petitioner. Ld. Counsel Ms.Nandini Agarwal for the ROC. Ld. Counsel Ms.Poorthi Balakrishnan from the office of Ld. Counsel Mr. R. Vidhya Shankar for Proposed Respondent No.3.

In this case the Petitioner has filed a rejoinder on 24.01.2024 and memo has been filed by R3 on 20.03.2024. R3 stated that the sum payable to M/s. Rajalakshmi Stocks & Shares Private Limited is Rs.48,40,376/- in connection with CFID and CAF contributed by the entity to The Coimbatore Enterprises & Holdings Limited.

In view of the above the applicant requested for the appointment of the Liquidator for winding up under the Companies Act. Applicant further stated that Mr.Vasudevan.S is not available and any other person be appointed as the Liquidator.

List the petition for hearing on **01.05.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk